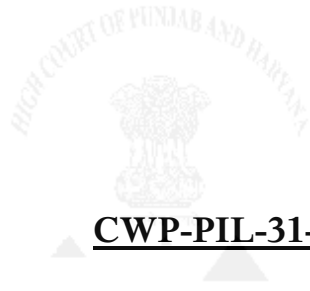


(115)

**CWP-PIL-31-2024 (O&M)**

Vivek Tiwari and another
Vs
The Punjab and Haryana High Court and others

Present:- Mr. Abhishek Malhotra, Advocate,
for the petitioners.

* * * *

Learned counsel for the petitioners has expressed his regret for not having mentioned that earlier CWP-PIL-114-2022 was dismissed as withdrawn on 21.02.2023 in which he had appeared as petitioner-in-person.

Keeping in view the fact that the issue is of public importance and the optimum usage of paper, we issue notice of motion.

Ms. Deepali Puri, learned counsel, accepts notice on behalf of respondents No. 1 and 2; Mr. Saurav Khurana, learned Additional Advocate General, Punjab, accepts notice on behalf of respondent No. 3; Mr. S.S. Pannu, learned Additional Advocate General, Haryana, accepts notice on behalf of respondent No. 4 and Mr. Anil Mehta, learned senior standing counsel alongwith Mr. Himanshu Arora, learned counsel, accepts notice on behalf of respondent No. 5 – Chandigarh Administration.

It is brought to our notice by the counsel for the High Court that necessary amendment, as such, was made regarding the presentation and reception of appeals, petitions and applications for review and revision [and supply of advance copy] in Volume V, Chapter 1, Part A of the Rules and Orders of the Punjab and Haryana High Court vide correction slip dated 04.07.2015, wherein paper superior quality A-4 size had been substituted. The Rules (ibid) were further modified on 16.10.2018, wherein superior quality legal size paper was substituted. It is, however, pointed out that the matter has been kept in abeyance.



It is the case of learned counsel for the petitioners that Volume V, Chapter 4, Part F of the Rules and Orders would be governing the proceedings under Article 226 of the Constitution of India which also provides for type written, cyclostyled or printed in double space on one petition paper demi foolscap size with quarter margin under Rule 22 sub rule (3). It is submitted that the filing of writ petitions and the consumption of paper is maximum in writ jurisdiction and only four High Courts across the country have not shifted to printing on both sides of the paper.

Let reply be filed by respondents No. 1 and 2.

Let the Punjab and Haryana High Court Bar Association be also impleaded as respondent through Secretary.

As prayed, adjourned to 25.04.2024.

(G.S. SANDHAWALIA)
ACTING CHIEF JUSTICE

(VIKAS SURI)
JUDGE

14.02.2024
Amodh Sharma

